

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-1057/PB/2020

IN THE MATTER OF:

Improve Vyapaar Pvt. Ltd.

Vs.

VVA Developers Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 18.01.2023

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Susshil Daga, Adv.

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor. Ld. Counsel for the Financial Creditor has apprised this Tribunal about other matters before the High Court of Delhi and prayed for grant of time to take appropriate instructions from his client. Ld. Counsel for the Corporate Debtor is also present. At the request of Ld. Counsel for the Financial Creditor, two weeks time is granted. It is made clear that no further extension of time will be granted. Ld. Counsels for both the parties must be ready to conduct the matter before the Adjudicating Authority on the next date of hearing. List the matter for argument on **13.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)